

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

35.

C.A./152 & 153/2024 in CP/242(MB)/2021

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 16.05.2024

NAME OF THE PARTIES: Glorishine Multitrade Private Limited

SECTION: 271-273 OF THE COMPANIES ACT, 2013. Rule 11 of NCLT

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**ORDER**

1. Ld. Counsel for the Applicant/Liquidator present (VC).
2. **C.A./152/2024:** The Counsel for the Applicant submits that the Liquidator intends to withdraw this Application and seeks leave of the Court. Permission granted.

At the request of the Counsel for the Applicant/Liquidator, CA/152/2024 is **dismissed** as withdrawn.

3. **C.A./153/2024:** This is an Application filed by the Liquidator of Petitioner Company viz. Glorishine Multitrade Pvt. Ltd. (in liquidation) under Rule 92 of the Companies (Winding up) Rules, 2020, to place on record the Statement of Accounts for the period from 13.01.2023 to 31.12.2023 of the Company in liquidation.

The above Statement of Accounts is taken on record and to that effect the Application is allowed and **disposed** of.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)